

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 28843/2025

[Arising out of impugned final judgment and order dated 16-10-2024 in CRA No. 4672/2007 16-10-2024 in CRA No. 5743/2007 16-10-2024 in CRA No. 5037/2007 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VEDA @ VEDPAL & ORS. ETC

Respondent(s)

[IA No. 156468/2025 - CONDONATION OF DELAY IN FILING
IA No. 156469/2025 - EXEMPTION FROM FILING O.T.]

Date : 16-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondents returnable on 19.08.2025.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)